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Title: Andhra Pradesh Reorganization (Amendment) Bill, 2015.

HON. SPEAKER: Now, Item No. 26, the Andhra Pradesh Reorganization (Amendment) Bill, 2015. Shri Kiren Rijju.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Madam, with your permission, I beg to move :

"That the Bill further to amend the Andhra Pradesh Reorganisation Act, 2014, be taken into consideration."

HON. SPEAKER: Mr. Minister, do you want to say something now on this Bill?

SHRI KIREN RIJJU : No, Madam. Let the Members speak first, and then I will respond at the end. ...(*Interruptions*)

HON. SPEAKER: Motion moved :

"That the Bill further to amend the Andhra Pradesh Reorganisation Act, 2014, be taken into consideration."

SHRIMATI SONIA GANDHI (RAIBAREILLY): Madam Speaker, thank you for giving me the opportunity to speak. ...(*Interruptions*)

It is good that the Modi / NDA Government has taken the initiative to enhance the number of MLCs in the Legislative Council of Andhra Pradesh from 50 to 58 through the Andhra Pradesh Reorganization Amendment Bill, 2015. However, I wonder why the same sense of urgency is not seen in fulfilling other key commitments made to the people of Andhra Pradesh. They have, after all, been waiting now for the last nine months.

While fulfilling the long-pending demand for the formation of a separate State of Telangana, the Indian National Congress was equally and strongly committed to protecting and promoting the interest of the successor State of Andhra Pradesh and to ensuring its rapid development. That is why we had provided a comprehensive package in the Andhra Pradesh Reorganization Act itself. In addition, Dr. Manmohan Singh, the then Prime Minister of India, had committed on the floor of the Rajya Sabha on 20th February 2014 that the successor State of Andhra Pradesh will be granted special category status. On 1st March 2014, the UPA Cabinet approved this important decision and directed the Planning Commission to implement it. But it is disappointing to find that the Modi / NDA Government has not shown any interest in fulfilling these commitments. This is even more perplexing given the fact that the BJP and the TDP are in coalition both at the Centre and in the State.

The Andhra Pradesh Reorganization Act provided for financial assistance to the successor State of Andhra Pradesh to meet the gap in the State revenues in the financial year 2015-2016. The State of Andhra Pradesh is presently facing a huge revenue deficit, which is adversely impacting it and its people. To make matters worse, the recommendations of the 14th Finance Commission have not done full justice to the needs of the State.

The Act also provided for taxing Centres to promote industrial development. But unfortunately, so far, no tangible measures have been announced.

The Polavaram Project is crucial for the future of Andhra Pradesh. It must be implemented with urgency and with complete regard to environmental sustainability and with full sensitivity to the re-settlement and rehabilitation of all the affected families. Polavaram has already been declared, as we all know, a national project. It must get off the ground immediately. This is, after all, a Government of India project.

Like every other State, Andhra Pradesh must have its own and grand Capital. For this too, we have committed financial support from the Centre. Therefore, adequate resources have to keep flowing to the State for its Capital. Sadly, I have to say, here too, nothing substantial has yet been provided. In addition to this, many other commitments such as sanction of the Railway zone to Andhra Pradesh, the Vizag-Chennai Industrial Corridor, a steel factory in YSR Kadapa District, a petro-chemical refinery, a Petroleum University and the development of the Dugarajapatnam Port, all of these still remain only on paper.

Madam, the people of Andhra Pradesh are deeply anguished over the apathy being shown to them by this Government. Nine long months have gone by and they are beginning to feel that they are being taken for granted. I had written to the Prime Minister twice, first in June 2014 and again in February 2015 requesting him to speed up the implementation of the commitments that we all collectively made to the people of Andhra Pradesh when Parliament approved its reorganization in February 2014.

That is why, through you, I urge the Prime Minister to give his personal and immediate attention to this most important and urgent matter which is so vital for the rapid development of Andhra Pradesh and its people. Thank you.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam Speaker, today we are discussing the Andhra Pradesh Reorganization Bill. We are discussing one particular aspect of providing adequate and correct representation in the Legislative Council of Andhra Pradesh. As Andhra Pradesh, combined State, is divided into two, Andhra Pradesh and Telangana, there was an error committed while drafting the Bill. They said that the total strength of the Andhra Pradesh Legislative Assembly will be 175 and one-third of it will be the strength of the Andhra Pradesh Legislative Council. But the great people who drafted that Bill, they counted in such a manner because of their extra intelligence that one-third of 175 is 50. We are now trying to correct that. This is a simple legislation – 175 and one-third of it is not 50 but it will be 58. That is the simple amendment which we have brought before the House.

There are related issues. As my friends from Telangana, our own Telugu people, have also certain problems. The problems of Andhra Pradesh which Madam Sonia ji has highlighted now, also need to be addressed too. But the Government of India has inherited a situation and we are trying to address all those concerns and all those issues one after another.

I am happy the Congress President, at last after nine years, nine months and nine days and then after the election, they are now remembering Andhra Pradesh and thankful to Madam also. ...(*Interruptions*)

Madam, this promise was given in 2004. ...(*Interruptions*) I will answer it. ...(*Interruptions*) This issue was taken up in 2004. ...(*Interruptions*) In 2004, the issue of division of the State was raised by Telangana Rashtra Samiti (TRS), a party which was formed for the sake of formation of Telangana State, the same was supported by the Bharatiya Janata Party, and the same was supported by the Telugu Desam Party, the same was supported by the Communist Parties, the same was supported by even the Congress party also. ...(*Interruptions*) The same was supported by an overwhelming spectrum of political parties in Andhra Pradesh including the Congress Party. There is no doubt about it. But unfortunately, Madam, it took a long time to realize that dream and a lot of people had to sacrifice their lives.

At the end of the day when this was done and a new State is created, people of Telangana are happy. The Bharatiya Janata Party is committed that, we have fully supported the creation of Telangana State. ...(*Interruptions*) I am saying Congress. ...(*Interruptions*) The Congress Party and the TRS were together in the Government. They shared the dais and made a commitment and took nearly almost nine and a half years to fulfill that promise, I am not denying that.

My point is, Madam, when nine and a half years were taken to fulfill a promise that was made in the beginning of it, they are trying to find fault with us saying that we took nine months. I think nine months is comparatively less than nine and a half years. ...(*Interruptions*)

Madam, I would like to bring to the notice of the House what my good friend Shri Veerappa Moilyji said yesterday while speaking on the Budget. He said, "There will be a flight of capital in all the neighbouring States like Karnataka, Kerala and Bihar". ...(*Interruptions*)

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): I said we welcome it and thereafter I analysed it. You are totally misleading the House. ...(*Interruptions*)

माननीय अध्यक्ष : यह क्या हो रहा है? आप सब लोग क्यों खड़े हैं? आप सब बैठिए, जयदेव जी बैठिए, सब लोग एक साथ मत बोलिएगा।

â€!(व्यवधान)

SHRI M. VENKAIAH NAIDU: Moilyji, please allow me. I am clarifying what you have said.

SHRI M. VEERAPPA MOILY: Do not mislead the House.

SHRI M. VENKAIAH NAIDU: There is no question of misleading the House. I am just reading from what Moilyji has said. I must be fair to him. He said:

"There will be a flight of capital in all the neighbouring States like Karnataka, Kerala and Bihar. There should be a method followed. While giving some incentives to one State â€!"

There was interruption in the House at that time as per the records. He then said:

"I think you have not heard me. We welcome that but while doing it, you should also ensure that there should not be a flight of capital."

Capital means not the Capital of the State, capital means investment from this region to another region.

So, that is the concern expressed by the hon. Member. ...(*Interruptions*)

SHRI M. VEERAPPA MOILY: We are totally committed to whatever package was mentioned by our Congress President. But the first sentence I said is, the notified areas of Andhra Pradesh and Telangana is no doubt welcome. I said that is my first sentence.

DR. KAMBHAMPATI HARIBABU (VISAKHAPATNAM): What do you mean by 'flight of capital'? ...(*Interruptions*)

HON. SPEAKER: Shri Haribabu, please sit down.

SHRI M. VENKAIAH NAIDU: Shri Moily, you are a seasoned politician. I have no quarrel with you. Madam, with your permission, I am further reading it: 'All of them will go and invest and there is nothing wrong in it. You said rightly, but the question is how you can create this kind of inequality and inequity between one State and the other. It is a major issue. After all, you are an arbitrator sitting in the Government of India. You will have to look after the interest of every State.' This is precisely what he said....(*Interruptions*)

HON. SPEAKER: Let him complete his reply.

SHRI M. VENKAIAH NAIDU: Madam, it is wrong for the Members to be sitting and making comments. ...(*Interruptions*) Please have some patience. What is this? We had patience for 10 years waiting for the State of Telangana. My point is, there are aspects like the one raised by Shri Moily. There are aspects like this which will have effect. This is the point which he has made. The Government is considering every aspect of it. Certain things which you made in this Bill are being attended to. Foundation has been laid of one Indian Institute of Management at Visakhapatnam. One All India Institute of Medical Sciences is sanctioned at Guntur or Vijayawada. A Central team has gone there and the State Government has provided the site and the foundation is also going to be laid next month. With regard to IIT and IISR, the Minister told me yesterday that the Chief Minister of Andhra Pradesh was contacted and they are going to lay the foundation at any time after this session of the Parliament. Then with regard to the health of the revenue deficit, certain amount of money has been given by the 14th Finance Commission.

I am happy that the Congress President has said that this amount is not sufficient and Andhra Pradesh is not getting justice. But we have to

read the full context of Finance Commission making recommendations and the Central Government accepting it *in toto*. If there are any problems, the hon. Finance Minister on the floor of the House gave an assurance that every rupee which at the end of the day proved to be revenue deficit, would be taken care of.

Madam, I do not want to take much of your time because we are discussing one particular aspect. With regard to the other issues which are all mentioned in the Division Act.....(*Interruptions*). Shri Moily, please let me complete. ...(*Interruptions*)

SHRI M. VEERAPPA MOILY : Madam, he has accused me and he has misquoted me. I am entitled for giving a reply.

HON. SPEAKER: Shri Moily, the Minister has not said anything against you. Afterwards, you can speak if you want....(*Interruptions*)

SHRI M. VENKAIAH NAIDU: The hon. Member also said that because of the 14th Finance Commission, the State got a greater flexibility. This is the gift from the 14th Finance Commission. The 14th Finance Commission was constituted by the UPA-II Government. The Commission gave a report and it became handy for this Government. In this sense, this Government is lucky. One on side, we are saying that we constituted the 14th Finance Commission and we are taking the credit for the same. On the other hand, we are finding fault with the recommendations of the 14th Finance Commission. The 14th Finance Commission I have not referred. Please try to understand who referred it.

Coming to the issue, both the States of Andhra Pradesh and Telangana have some problems including one peculiar problem. You connect with this also. The Rajya Sabha Members of Parliament who were elected from combined Andhra Pradesh and who belonged to Andhra Pradesh, have been allocated Telangana. People who were born in Telangana and got elected during the combined Andhra Pradesh have been allocated Andhra Pradesh.

It is a very peculiar situation. This also needs to be addressed. The Home Ministry is holding discussions. Today also I had a serious discussion with one of the senior TRS leaders Shri Keshava Rao, one of the great Parliamentarians. We are trying to find out a solution to address that problem also because this is a peculiar situation – a person from one State being allotted to another State. There are practical difficulties. To the extent possible whatever promises have been made in the combined Bill are being addressed and there is no question of going back on any one of them.

I am now coming to two basic issues. The first one is about giving special status. For the information of hon. Members, 'special status' is not part of the Bill. Shrimati Sonia Gandhi is right. This was a promise made by Dr. Manmohan Singh on the floor of the Rajya Sabha. This was neither raised nor discussed, nor committed in the Lok Sabha or in any part of the Bill. So, that is the distinction one has to make. ...(*Interruptions*)

SHRIMATI SONIA GANDHI : Do you not want it?

SHRI M. VENKAIAH NAIDU: No, Madam; I will be happy if that is given. ...(*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): You should support this. You are from Andhra Pradesh. ...(*Interruptions*)

HON. SPEAKER: Prof. Saugata Roy, please sit down.

SHRI M. VENKAIAH NAIDU: Madam, it is a fact that I was born in this part of Andhra Pradesh; elected from the State of Karnataka; and working at the national level as a Minister. I am aware of my responsibility. I cannot be speaking only for one region or one particular place. At the same time, I know that Shrimati Sonia Gandhi knows that this was brought up by me also in the Rajya Sabha as well as in our discussions.

SHRIMATI SONIA GANDHI: This issue was brought up by you also.

SHRI M. VENKAIAH NAIDU: Madam, that is what I am saying. I am very careful in my words. I said, this was also raised by me also. ...(*Interruptions*)

My friends know it but you may not know because you may not be reading Telugu newspapers. When my friends said, 'Venkaiah Naidu fought for this special package or special status', your partymen who are not in the Lok Sabha because people did not give them an opportunity, told them in one voice, 'This is Madam's gift'. I can give you the cuttings also. They were there in all the places. I do not name any party. There was an attack on my party office, the office of the Bharatiya Janata Party, in Telangana. They had even put up a signboard in Telangana and they said, ' *Amma varam*, this is a gift of the Congress Party.' You proposed it, we supported it and it became a reality. The TRS was there; even the TDP and the Communists also were there. All of them have given their letters also. I am not going into that. This is not part of the Bill, but why? Only the people who brought the Bill can explain.

The second issue is on Polavaram. ...(*Interruptions*) I am happy that the hon. Prime Minister is also here. On Polavaram also, I do not want to divulge the personal discussions. The Prime Minister had sent a Minister to me. I expressed my difficulties with regard to the implementation of that project. At the end of that, it was agreed that there will be provisions in the Bill. That did not come through. The next commitment was made saying, 'We will issue an Ordinance'. The Ordinance was not issued. Later on, this Government, led by Shri Narendra Modi with whom you are finding fault, in the first Cabinet meeting itself brought an Ordinance. We received some criticism also. Without getting clearances for the project, you cannot implement the project. It is everybody's knowledge that this Government was prompt in giving priority to it. Two important things were adopted in the Cabinet meeting. The first was about constituting a Special Investigation Team for bringing back black money; the second was issuing an Ordinance for Polavaram. These two things were done in the first Cabinet meeting. If we were not sincere, we would not have done it. After all, the election was over. The question of Telugu Desam Party and BJP coming together was there. Yes, the people of the State believed in our credibility. We are together. That is also a fact. It is a fact that we are together in Andhra Pradesh and we are together in Delhi. Some people envy it, but I cannot help it because political alliances are made according to mutual confidence and trust.

That Government is doing well and this Government is also doing well. ...(*Interruptions*) That is Telugu Desam and this is Bharata *desam*. Both have come together on these issues.

There is a certain amount of concern with regard to the on-going process of fulfilling these commitments made. I can tell Madam, through the Chair, to the House, the Government is alive to the realities. Every Ministry is concerned. The Home Ministry which has piloted the Bill and the Ministry concerned, the Water Resources Ministry, and also the Finance Minister, every Minister is addressing the issues concerning them. The Agriculture Minister is addressing the issue of Agricultural University; the HRD Minister is addressing the issue of setting up IITs, IIMs, and IISER; Shri Ravi Shankar Prasad is also working on an institute, SAMEER. ...(*Interruptions*)

SHRIMATI KAVITHA KALVAKUNTLA (NIZAMABAD): Sir, what about Telangana? We also want our institutions and our High Court. ...(*Interruptions*)

SHRI M. VENKAIAH NAIDU: The issue raised is only about Andhra Pradesh. I will come to Telangana also. I am coming to that. ...(*Interruptions*)

Every Minister concerned is working on that. You are all aware; you have been in power for a long time. It takes a certain amount of time. There are a lot of measures required like identification of the project, identification of land. The inspection team goes from the Centre. They should see everything. There are certain sanctions to be given by the respective authorities. It goes to the Ministry concerned; it goes to the Expenditure Finance Committee; it goes to the Cabinet but certain matters could be decided administratively without going to the Cabinet. I would be happy if they are expedited with more speed. On that count, I have no quarrel or dispute with anybody.

There was also the matter of relocation of officers. For any Government to successfully function, it is the bureaucracy which is necessary. The allocation of officers itself took a lot of time because there were claims and counter claims and a lot of affidavits were filed challenging the choice of allocation of State. So, that took some time.

The detailed project report has to be prepared by the State Government. The State Government had certain queries. They were also to be addressed and so the Centre and the State discussed them together.

With regard to the Polavaram project, last year Rs. 250 crore was given in the Budget. It could not be spent because the Act says that you have to create an Authority. With regard to the constitution of the Authority, there was no agreement between Telangana and Andhra Pradesh. It took a lot of time. When I came to know of it, I had a discussion with my sister Minister, Kumari Uma Bharati and we had a talk with the Polavaram Authority's CEO. The Minister and I discussed it with Andhra Pradesh and things have been worked out to take that also forward. If discussion on status was there in the Bill, there would not have been any scope for any debate or difference on these issues as raised by some Members. The Polavaram Ordinance also was not part of the Bill at that time. Subsequently, this Government had taken these two important decisions and moved forward. I only suggest to the House to have some more patience and see. If the Government does not adhere, they can be fair in their criticism; but without giving ample opportunity, criticising is not fair. ...(*Interruptions*) I am not talking about Shrimati Sonia Gandhi; I am talking about what happened outside.

SHRI MALLIKARJUN KHARGE (GULBARGA): This morning only you objected. ...(*Interruptions*)

SHRI M. VENKAIAH NAIDU: No problem. I wanted to talk about what happened yesterday when I was campaigning for the Graduate Constituency. ...(*Interruptions*)

This is not personal. I also hold Shrimati Sonia Gandhi in high esteem because she is a President of a Party. We may have ideological differences. We do not have personal animosity. ...(*Interruptions*)

HON. SPEAKER: Please address the Chair.

...(*Interruptions*)

SHRI M. VENKAIAH NAIDU: Yes, Madam. This Madam, instead of that Madam! Speaker Madam, instead of Shrimati Sonia Gandhi. ...(*Interruptions*)

Yesterday, it was said. – and I have the newspaper clipping with me – 'This Mr. Naidu who is responsible for this has no right to come and campaign here in this district.' I am a Minister; we are in India. This was not said by the regional party; this was not said by the TRS people. This was said by a national party, their own State President. I do not want to take his name. So, this is the situation in which we are working. This is a delicate matter and a sensitive matter. There are strong views on both sides. It requires certain amount of time and patience, understanding and cooperation from all sides to solve the issue.

With regard to railway zone, as was rightly mentioned, it was a part of the Bill. It was mentioned in the Bill that a Committee will be constituted. Within six months that Committee will go through it and give a Report. The Minister of Railways has told me that the Committee has discussed it. They have given a report which is under consideration of the Ministry. It is at an advanced stage. We discussed the matter two-three times. Shri Hari Babu and other Members from Andhra Pradesh came and reminded the Government. Shrimati Geeta, MLA from Araku, though she belongs to a different Party, also came.

Similarly, there are promises made with regard to Telangana, Kazipet Coach Factory and power project. My friend, Shri, Ananthkumar, Minister for Fertilizers, has taken extra interest because of the feeling of injustice and backwardness of the Telangana State. Some people are under wrong impression that since Hyderabad is there, everything is appearing small. Everybody is thinking that Telangana has got hi-tech Hyderabad. Yes, definitely they have got Hyderabad. Hyderabad is heart of Telangana but there are districts like Adilabad, Karimnagar and part districts of Nizamabad and Khammam are very backward. Keeping that in mind, Shri Ananthkumar has convened a meeting and has taken a historic initiative of trying to revive the Ramagundam Fertilizer Factory, which is the long-term wish of the people of the State.

I do not want to make an empty speech. I am only submitting step-by-step, issue-by-issue....(*Interruptions*) Anybody else can make that comment, not you Kharge ji....(*Interruptions*) They are telling me that I am taking more time.

So, we will discuss it. There will be enough opportunities. We have to come back to the House, twice or thrice, on other aspects...(*Interruptions*) It cannot be decided like this.

HON. SPEAKER: Please do not do something like this.

SHRI M. VENKAIAH NAIDU: With regard to protecting the interest of the tribals and also with regard to their rehabilitation, the Government of India is giving topmost priority. Working in unison with the Government of Andhra Pradesh that issue will be addressed....(*Interruptions*)

HON. SPEAKER: This is not the way. You can speak afterwards on this Bill.

SHRI M. VENKAIAH NAIDU: Madam, I am only intervening just to take the House into confidence with regard to the steps ...(*Interruptions*)

HON. SPEAKER: You can speak afterwards.

SHRI M. VENKAIAH NAIDU: Seven Mandals have been taken to Andhra Pradesh because of the need for submersion and rehabilitation. That is a fact. I cannot deny that. I cannot make goody-goody speech because Ordinance has been issued and the Cabinet has approved it. Our Parliament has approved it. That is a fact which is now practically over.

The second issue which Naik ji has raised is about proper rehabilitation of those people and making them comfortable. They are foregoing their place of living. They have to be made comfortable in future. That effort is on both by the Andhra Pradesh Government and the Central Government. We are working in that direction. I have only tried to intervene.

Of course, the Congress President did not take my name, thankfully, but a lot of campaign is being carried outside as if I have gone back on the promises which I made.

HON. SPEAKER: In politics it happens.

SHRI M. VENKAIAH NAIDU: Yes, it happens in politics....(*Interruptions*) I said outside. It pains. That day, when nobody could raise the voice, 32 people were standing in front of me, coming to the well of the House and creating such a situation. I thought it is my minimum duty, though I am not a Member elected from Andhra Pradesh, Karnataka people have been considerate to me, because injustice is being done. I am for Telangana. I have been a part of the movement for creation of separate Telangana. I thought it my duty to stand up and raise the issues and then ask the Government to do this and to do that. That is the only contribution I have made. I do not take any credit. At the same time, today, some people are trying to make efforts of trying to unnecessarily take my name. There is no question of going back on any of the commitments made. Let me be very clear. And, there is no question of side-tracking the issue. The Government is addressing the issue with all the seriousness. I am confident that these issues, which have been raised, will be addressed to the satisfaction of the people. Thank you, Madam.

SHRI RABINDRA KUMAR JENA (BALASORE): Madam Speaker, I thank you for allowing me to participate in the discussion on this Bill.

The background of this Bill is that in March 2014, the previous Government had passed the Andhra Pradesh (Re-organization) Bill, 2014. This Bill had split the erstwhile State of Andhra Pradesh into two States of Telangana and Andhra Pradesh. After re-organization, the Andhra Pradesh Legislative Assembly has 175 seats and Telangana has 119 seats. Sub-section 1 of Section 22 of the original Re-Organization Act provides for constitution of a Legislative Council for each of the successor State consisting of not more 50 Members in the Legislative Council of Andhra Pradesh and 40 Members in Telangana.

15.41 hrs (Hon. Deputy-Speaker *in the Chair*)

Sir, if we look at Clause 1 of article 171 of the Constitution, it provides that the total number of Members in the Legislative Council of a State having such a Council shall not exceed one-third of the total number of Members in the Legislative Assembly of that State. This is the core issue. If somebody would have taken care on the date of formulation of the original Bill 2014, possibly this amendment of today would not have been required at all.

Having said that, presently the successor State of Andhra Pradesh has 175 seats and one-third of it is 58 and not 50. Now this Bill proposes to amend Sections 22 and 23 of the 2014 Act to enhance the number from 50 to 58. Now this being the smaller provision in the Bill, let me come to the major and core issue on which, in my opinion, the Government should have focused. We have been listening almost day-in and day-out various issues that are daunting these two States of Telangana and Andhra Pradesh as also its consequential affects on other adjoining States including the State of Odisha.

I would just like to take one point and draw the attention of the hon. Shri Venkaiah Naiduji who has spoken so much about Polavaram project. It is a project for which discussion has taken place on the floor of the House. The matter is *sub judice* in the Supreme Court of India. It is important for me to make a mention at this particular point of time. This legislation does not address the core issue which Andhra Pradesh and Telangana are facing today and people like us who are becoming an eventual sufferer. The Polavaram project is based on the Indira Sagar Project. Many times the name 'Indira Sagar' has been differently understood with different connotation. Let us get a clarity on that. It is from the British era and not from today's era.

Sir, while Andhra Pradesh has been asking for more funding as special assistance, people like us from the State of Odisha have strongly objected to certain things for Polavaram as it is going to submerge large tracts of land in Odisha and displace more than three lakh tribals from our villages. We could hear that several things are happening in the backdrop. It is our strong demand from the Union Government that let the Government does not take any decision which will hamper the interest of the tribals of Odisha. Many of us have given several suggestions including our Chief Minister, Shri Naveen Patanaik. My colleague, Shri Balbhadra Majhi sitting by my side has himself given suggestions to hon. Minister of Water Resources that if he tweaks the design a little bit, it will serve all the eventual purposes. Instead of displacing 306 villages, it is only going to affect 72 villages and the

resultant affect will be much more than what it would be today. It will have much better water supply to the people concerned, better irrigation and more power generation.

We strongly urge upon the Union Government to take such suggestions into account and design it in a manner so that the interest of Odisha is kept in mind. No decision should be taken in a hurry which may jeopardize our interest.

In conclusion, while I would support the Bill, I would also take this opportunity to sincerely urge upon the Government that the interest of Odisha and more particularly the interest of more than three lakh tribal people who would be displaced be kept in m

PROF. SAUGATA ROY (DUM DUM): Sir, I stand here to speak on the Andhra Pradesh Reorganisation (Amendment) Bill. I and you were all Members of this House when this Bill was introduced. We remember how much resistance there was from the Members of the Telugu Desam Party. We had the famous pepper spray incident which threw the entire country into a state of confusion. The Members of the Telugu Desam Party was opposing it and even some Members from Congress was also opposing it with all their might.

SHRI BHARTRUHARI MAHTAB (CUTTACK): But at that time it was a Member from the Congress party who sprayed that pepper spray.

PROF. SAUGATA ROY : But I give credit to the political acumen of Shri Venkaiah Naidu. At that time BJP was for having smaller States like Telangana and TDP was opposed to the division of the State of Andhra Pradesh...(*Interruptions*) TDP was opposed to the division of the State. TDP was vehemently opposing the division of the State of Andhra Pradesh. BJP which was also for Telangana later on teamed up with TDP. I do not know how these changes took place.

Sir, as far as our Party is concerned, in this House, I opposed the division of the State of Andhra Pradesh...(*Interruptions*)

SHRI M. VENKAIAH NAIDU : Let me put the facts straight because facts should not be wrong. The Telugu Desam Party was agitating saying that let there be fair treatment to Andhra Pradesh also. This is the first thing. Secondly, the person about whom you mentioned about spraying a pepper spray did not belong to the Opposition. He belonged to the Congress Party at that time. This is the historical truth. The fact that you mentioned about the views of your party and my party is both correct. Telugu Desam Party also gave a letter in favour of Telangana but they were insisting to settle the issue of Andhra Pradesh also and then to move forward. That was the distinction...(*Interruptions*)

PROF. SAUGATA ROY : Sir, every day Members from the Telugu Desam Party were going into the well shouting slogans 'we want justice' and they would not let the proceedings of the House to continue. Now they have become friends of BJP. Every day they were opposing ...(*Interruptions*)

Sir, our party was opposed to the division of the State of Andhra Pradesh. We felt that the division of the State of Andhra Pradesh would open a Pandora's Box. We were out of UPA by that time and we had predicted that Congress would not gain. Ultimately, the Congress party which had 33 seats out of 42 seats in Andhra Pradesh in the 2009 Lok Sabha elections, was totally washed out in Andhra Pradesh...(*Interruptions*) I am raising all these points because Shri Venkaiah Naidu raised certain political points. In Telangana Congress got only two seats. So, Congress could not reap the benefit of division of the State of Andhra Pradesh. The benefit was reaped by Telugu Desam Party and the TRS. I remember, then TRS had only two Members – Shri Chandrasekhar Rao and Shrimati Vijaya Shanti. Shri Chandrasekhar used to stand here and Smt. Vijaya Shanti used to raise slogans saying 'we want Telangana'. Now, it is good that they are ruling the State of Telangana. That was the turn of events that took place. We had opposed division at that time. We do not think the country should have more States. Whatever States there are, they should develop. But now the division is a *fait accompli* and I support what Sonia ji said that whatever was promised at the time of division, whichever Government may have been in power, those promises should be fulfilled. That relates to separate package for Andhra Pradesh. They have got something out of the revenue deficit grant but that is not enough. They are building a new Capital on the banks of the river Krishna through the land pooling system. I have my doubts whether that is a fair system or not. They are acquiring land from the poor farmers on the fertile Krishna river delta. That is their business.

So, the Centre should give money for the new Capital. The Pollavaram Project which has been declared as a national project should also be given all possible help.

There is a lot of problem in Hyderabad over the division of rooms in the Secretariat and the High Court. So, Andhra Pradesh Government is in difficulty. They are functioning in small offices. So, sooner they have a separate Capital and separate offices, it will help them better. They have called Japanese and Singaporeans for the purpose. Let them spend thousands of crores of rupees and build a new capital with Central help. I have no objection over it.

Lastly, this Bill is on Legislative Council. They are increasing the number from 50 to 58. I may inform you that in West Bengal, we abolished the Legislative Council in 1969. I thought that after the State got divided, it would act according to democratic principles and abolish the Council just as we did it in West Bengal. But they have decided to continue with the Council and logically, they should get 58 Members. We cannot object to it. But I am saying that this is one country. It is not that I am from West Bengal and I cannot speak on Andhra Pradesh or Telangana or Tamil Nadu. They are all parts of our country. I think the two States should have peaceful relations.

16.00 hrs

I was in Hyderabad recently. There was a news item that Shri Chandrababu Naidu visits parts of Telangana because TDP has got one MP from Telangana and there was a statement by a Telangana Minister that they shall not allow Shri Chandrababu Naidu to visit Telangana. This sort of a thing should not happen in this country. The country is one.

With that, I support and I hope that Andhra and Telangana would live as brothers and friends in future.

□ SHRI THOTA NARASIMHAM (KAKINADA): This bill is pertaining to Telugu speaking people, hence it is decided that I will speak in Telugu. Hon'ble Deputy Speaker Sir, today, Andhra Pradesh Re-Organization (Amendment) Bill, 2015 has been introduced in Lok Sabha and I thank Hon'ble MOS Home for introducing the same. Some Hon'ble Members spoke about situations prevailing in Andhra Pradesh after bifurcation. This amendment bill is regarding Legislative Council and I fully support Andhra Pradesh Re-Organisation (Amendment) Bill, 2015. This bill provides for increasing strength of Andhra Pradesh Legislative Council from 50 to 58. At Present, the strength of Legislative Assembly is 175, and as per rules 1/3rd of strength of Legislative Assembly can be the strength of Legislative Council. Accordingly, this amendment is being made to increase the strength of Legislative Council to 58. The bill would provide additional 08 members to Andhra Pradesh Legislative Council from the present strength of 50. I fully support this bill. Legislative Council is similar to elder's House like Rajya Sabha in the Parliament. Legislative Council consists of experts in political field and other fields. They are elected through Governor's Quota and by local MLAs. In Andhra Pradesh we have 175 MLAs and with this bill the strength of Legislative Council will go up to 58. On behalf of TDP, we fully support this bill.

Hon'ble Deputy Speaker Sir, we all know how re-organisation of Andhra Pradesh was done? And whole country is aware of situations prevailing in Andhra Pradesh, post bifurcation. People of Telangana demanded for a separate Telangana states and there is nothing wrong with that demand. Accordingly, the then Congress led UPA Government took a decision to bifurcate united Andhra Pradesh, taking into consideration the popular sentiments and demands of leaders from Telangana region. At the same time, sentiments and problems of the people Seemandhra were ignored by the then Government. It is said that all parties supported bifurcation of Andhra Pradesh. Sentiments and feelings of people living in 13 districts, who demanded for united Andhra Pradesh were totally ignored

Today, Smt. Sonia Gandhi ji spoke and expressed her concerns and love for people of Andhra Pradesh. We are happy and appreciate her concerns. But whatever concerns she expressed today, she should have given a thought at the time of bifurcation. Had she thought about interests of Andhra Pradesh as a UPA Chairperson then, today the situation in Andhra Pradesh could have been different. Now, as UPA Chairperson and as President of AICC, she is questioning the Union Government about the interests of Andhra Pradesh. But when political parties, people's organizations and large number of people were on streets protesting bifurcation of Andhra Pradesh, she ignored everything and got the bill passed in this very House. We were not there but you all know how that bill was passed?

Lights were switched off and the bill was passed forcibly. Today it's like devils quoting scriptures, when Smt. Sonia Gandhi is talking about Andhra Pradesh Mr. Sukhender Reddy, you all know we were not against bifurcation but we were concerned about the way in which it was done. The interests and concerns of Seemandhra people were totally ignored. You turned a blind eye to the feelings, problems and emotions of the people of Andhra. As a result, we are suffering today. Andhra Pradesh with 23 districts, used to be one of the progressive states in the country. But today as a result of bifurcation, we all know the situation prevailing in one part of that division. Our party leader Shri Nara Chandra Babu Naidu and other members from my party are taking up issues of our state with the Central Government and seeking support and help from it.

Hon'ble Minister Shri Venkaih Naidu made it clear about the situation prevailing in both Andhra Pradesh and Telangana states. Mr. Sukkender Reddy knows what UPA Chairperson Smt. Sonia Gandhiji spoke today and what Shri Veerappa Moily spoke yesterday. All these leaders were responsible for bifurcation of Andhra Pradesh. Now they are shedding crocodile tears and are showing fake concerns towards Andhra Pradesh. How can we believe them? I am still a Congress man and was a two time MLA and Minister in Congress Government. I was hurt at the way Andhra Pradesh was bifurcated and resigned from Congress party to join TDP. Today I am a MP and leader of my party in Parliament, this is an honour extended by Shri Chandra Babu Naidu to me.

Andhra Pradesh was bifurcated and there can be two methods i.e. scientific and modern and unscientific. Andhra Pradesh was bifurcated in an unscientific manner and as a result we can see what is happening in Andhra Pradesh. As per the report of 14th Finance Commission, Andhra Pradesh which was a leading state has gone down the list, because of unscientific bifurcation, effected by UPA Government. When will we top the list? How are we going to develop our state? As per Finance Commission's report, even after 5 years, the state will be in deficit.

This is the ill-effect of unscientific bifurcation of Andhra Pradesh. There are many problems in our state, we don't have capital city, there is no Secretariat, there is no Assembly or Raj Bhawan. Without providing any facility, the state was bifurcated. The revenue and debts should have been shared in the ratio of 50:50 but it was shared in the ratio of 80:20 by the then UPA Government. That is the reason why, Andhra Pradesh is in financial crisis. We are suffering from many problems. Our leader Shri Nara Chandra Babu Naidu is a visionary and a committed leader, who is working hard, day and night to make Andhra Pradesh number one and teach a lesson to those who bifurcated Andhra Pradesh. He is trying to bring in technology and industries from other countries. He is visiting Singapore, China, Japan and Australia to attract more and more resources. To make Andhra Pradesh economically self-reliant. Our leader Chandra Babu Naidu is visiting these countries and bringing in more funds.

Our Chief Minister has introduced a vision document to realise the goal of making our state number one.

Polavaram project was referred to by some members. It is a multi-purpose project and we need to mobilize funds to complete that project. This project will benefit around 15-16 lakh farmers of some districts. It was declared as a national project. It should benefit not only Andhra Pradesh but also farmers of other regions also. Earlier, UPA Government ignored Polavaram project. Under the leadership of our Prime Minister Shri Narendra Modi, in the first cabinet meeting an ordinance pertaining to Polavaram project was issued and it is an achievement of NDA Government. I thank Hon'ble Prime Minister on behalf of TDP. We are hopeful that under the leadership of Hon'ble Prime Minister, funds for Polavaram project will be released soon.(Interruptions)

Polavaram project will not harm any one's interests and waters of Godowari would be made available to all. Apart from Polavaram, there are many issues and problems in Andhra Pradesh and we expect Government to address all these issues and save Andhra Pradesh from crisis. In this regard, we are asking for financial support from Central Government. We are also asking for 'special status' 'special package' and 'special incentives'. By doing so, Andhra Pradesh could be pulled out of crisis. We are repeatedly requesting Hon'ble Prime Minister.

As Hon'ble Venkaiah Naidu said, a separate Railway Zone for Andhra Pradesh was demanded. We are hopeful that Railway Minister will soon announce a separate Railway Zone for Andhra Pradesh at Vishakhapatnam. We are hopeful that Central Government will take care the interest of Andhra Pradesh.

Madam Sonia Gandhi ji was referring to the achievements of UPA Government. We should understand what they did, when they were in power. Like the Andhra Pradesh Re-organisation (Amendment) Bill, 2015 where it is proposed to increase members of Legislative Council from 50 to 58 there should be some more amendments to the bill to resolve all issues pertaining to Andhra Pradesh. Similarly, there must be issues and problems in Telangana. There must be needs and demands of people of Telangana. It doesn't matter who is raising the

issue. We are Telugu speaking people, and we lived together. We are brothers and we desire that both states should prosper. I request the Central Government to address issues pertaining to Andhra Pradesh and Telangana as well. With my request to Central Government and others to support Andhra Pradesh and contribute in its development. With these words I conclude. Jai Hind. Jai Telugu Desam.

□ **SHRI B. VINOD KUMAR (KARIMNAGAR):** Thank you Sir, today, we are discussing the Andhra Pradesh Reorganisation Bill, 2015. I would like to speak in Telugu.

Sir, today this bill was introduced to amend Andhra Pradesh Re-organisation Act. This Act was passed by both Lok Sabha and Rajya Sabha in 2014 and as a result of that legislation, Telangana state was formed. At that point of time, general elections were declared. After general elections, on 2nd June both states came into existence. In general elections, people of Telangana felt the need to develop Telangana and gave thumping majority to Telangan Rashtra Samiti led by leader of Telangana Movement Shri Kalvakuntla Chandra Shekhara Rao. Shri Kalvakuntla Chandra Shekhara Rao became first Chief Minister of Telangana and as per the aspirations of people of Telangana, he is taking initial steps to turn Telangana into Golden Telangana. At this juncture, 7 mandals of Telangana which were inhabited by tribals, were transferred to Andhra Pradesh by BJP, against the spirit of Constitution. After coming to power BJP issued this ordinance on their first day of governance, thereby transferring 7 mandals of Telangana to Andhra Pradesh.

Even today, people of these 7 mandals do not know how they are leading their lives. Villages of these 7 mandals are being provided electricity by Telangana Government, only then these villages could have some light during nights. Even now Telangana Government is providing all facilities to these mandals. Within one year of passing Andhra Pradesh Re-organisation Bill. This Government has come up with two amendments. We are not against the amendment. We are not against increasing number of MLCs in Andhra Pradesh Legislative Council from 50 to 58. We have BJP Government under the leadership of Shri Narendra Modi and we have brought some issues to the notice of Shri Venkaiah Naidu, pertaining to re-organisation of Andhra Pradesh. We requested to resolve all issues that have arisen after bifurcation of Andhra Pradesh. There are issues between the two State Government, and people of these two states.

You solve the problem once and for all with a comprehensive Bill. What we requested you is that you bring a comprehensive Bill in order to sort out many problems which I will explain clause by clause. Both the States of Telangana as well as Andhra Pradesh are facing hardships in many aspects. One of the hardships is with regard to the judiciary.

Hence, we are not opposing this amendment and we are supporting this amendment. What we are asking is that there are many issues and you bring a comprehensive bill to address all these issues. Some members were referring to scientific methodology, I want to know on which basis 7 mandals of Telangana were transferred to Andhra Pradesh. These villages in 7 mandals do not have proper approach roads. Dhummagudem, Cherla, Venkatapuram and Vajedu which are tribal villages, are on the other side of Godavari and closer to Chattisgarh. To access these mandals, from Telangana they will have to pass through Andhra Pradesh's three villages and then can reach these mandals. What I mean is that this was unscientific method of transferring these mandals to Andhra Pradesh. This mistake should be rectified otherwise, people living in these mandals, if they face floods or suffer from any diseases it would be difficult to carry out relief and rescue operations by Andhra Pradesh Government. Some friends are claiming that these mandals were part of Godavari districts. As they were displaced by Godavari floods, and it was inconvenient for the Collector to administer these mandals from Kakinada, they were made part of Khammam district. Allow me to speak.

You may correct me Mr. Hari Babu if I am wrong. So, friends I will briefly explain why a demand for separate Telangana arose. It was not for any political gains or to become MLAs or MPs. In 1980s and 1990s there used to be news about some encounters where youths were killed by police in the name of naxals. As retaliation youth would attack police after couple of days. There used to be large number of suicides of cotton farmers. We pondered why we are having problems in Telangana.

In such a scenario, to ensure development in Telangana, intellectuals like Prof. Jaya Shankar, Janardhan Rao and many more scholars decided to initiate this political movement for the development of Telangana. After long deliberations it was felt that separate Telangana state is the only solution to this problem. Our leader Kalvakuntla Chandara Rao started this movement and after 14 years of long political struggle, may be in any democratic country it is for the first time that without resorting to violence or injuring anybody, the demand for separate state could be realized peacefully. Friends, even today there are couple of issues that I would like to bring to your notice.

These are the most important clauses which are to be amended.

There are many issues in this bill, we are not against increasing number of MLCs of Andhra Pradesh Legislative Council from 50 to 58. As per Clause

22 it is clearly mentioned that to avoid political instability in these two states, there is a need to increase number of MLAs Sir, I will read section 26. It says :

"Subject to the provisions contained in article 170 of the Constitution and without prejudice to section 15 of this Act, the number of seats in the Legislative Assembly of the successor States of Andhra Pradesh and Telangana shall be increased from 175 and 119 to 225 and 153"

That means, they have 175 seats today and they can increase them up to 225 and we in the State of Telangana can increase them from 119 to 153. This is the provision which is mentioned in this Act. But unfortunately, when I have gone into the details, Article 170 prohibits it. They can bring it with a simple amendment. They said : "Subject to the provision contained in Article 170." What Article 170 says is that the Assembly seats and the Parliament seats shall remain frozen till 2026. Now, the Election Commission of India is not going forward. They are not increasing the seats as promised in this Act. They can delete a word 'Subject' and insert a word 'Notwithstanding'. That is all. It is a very simple amendment. They should have brought it now. Only that is our request. There are many provisions in this Act like that. They are to be amended. That is the reason why MPs have asked Mr. Venkaiah Naidu very recently to bring a comprehensive legislation and not to just increase 50 to 58 seats.

What the people in Telangana and Andhra Pradesh would think? You are not interested in people's issues instead you are trying to increase seats in legislative Council.

HON. DEPUTY SPEAKER : Vinod ji, please conclude now.

SHRI B. VINOD KUMAR : Sir, I am concluding in two minutes.

Now, I want to say something with regard to High Court. Our Law Minister is here. Many a time we have requested him in this regard. I would like to read only two sentences in this regard. Clause 31 says.

"Subject to the provisions of section 30, there shall be a separate High Court for the State of Andhra Pradesh (hereinafter referred to as the High Court of Andhra Pradesh) and the High Court of Judicature at Hyderabad shall become the High Court for the State of Telangana...."

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA) : Sir, I want to say something. We need not debate on that issue because I had been to Hyderabad last Saturday. I had a detailed discussion with the Action Committee headed by Mr. Rajender Reddy, a senior advocate. He and his whole team met me. I discussed with them for nearly one and a half hours. Finally, we came to a conclusion, since the bar associations of all the districts were on strike for one and a half months, I requested him to just convey a message to the Ministry of Law and Justice so that they can get proper infrastructure including the building from their Chief Minister. After that I will talk to the hon. Chief Justice of Andhra Pradesh and also to the hon. Chief Justice of the Supreme Court. Then certainly it will be feasible for us to have a bifurcation, in the sense, a separate High Court for the State of Telangana.

Finally, the delegation headed by Mr. Rajender Reddy agreed and said : "We have already met the Chief Minister. He is also willing to give proper building and infrastructure." I told him that telling it orally is not sufficient and asked him to get a letter from the hon. Chief Minister. I also told him that in that letter, the location and other things should be specified.

Soon after getting that letter, certainly we will work on it, and we hope that within a very short period, we will be able to get the High Court for Telangana. This is the decision that has been arrived at on the last Saturday. Yesterday, I spoke to Mr. Jitender Reddy, the leader of TRS. He also left for Telanagana. Yesterday he said : "We will be sitting along with the Action Committee. We will discuss with the Chief Minister also. We will provide proper building and other facilities so as to facilitate for the formation of the High Court in Telangana." I have also requested the Chairman, Action Committee to withdraw the strike, which is going on for the last one and a half months. He assured me that on the basis of this decision, they are going to withdraw the strike and they would get a letter from the Chief Minister as early as possible which would facilitate for the formation of the High Court at Telangana.

I hope that 50 per cent of the work would have been over by this time. If this is done, certainly the other things will take their own shape. Of course, the next stage is that the Chief Justice of the High Court of Andhra Pradesh should do other procedural aspects and all that. Certainly we will work on it. I hope that this will not be an issue because last Saturday I had a detailed discussion. The result of that discussion has made a smooth ground for the formation of the High Court at Telangana.

16.22 hrs. (Shri Hukum Singh *in the Chair*)

SHRI B. VINOD KUMAR : Thanks a lot, Sir.....(*Interruptions*)

HON. CHAIRPERSON : Please conclude now. Do not go into the details now.

SHRI B. VINOD KUMAR : Sir, I will conclude now.

I would like to thank the hon. Minister. Our hon. Chief Minister has already met the Chief Justice of India on the advice of the former Law Minister. With regard to space, the present High Court is enough for having two Courts in the same building. Otherwise also, we will find out space for it.

Now, I come to the next point, which is a very important issue...(*Interruptions*)

HON. CHAIRPERSON : Please conclude now. Otherwise, I will call the other Member to speak.

SHRI B. VINOD KUMAR : I am speaking on the clauses of this Bill. In the coming days, the Government should also come with a comprehensive legislation.

Clause 89 of the Bill says : "The term of the Krishna Water Disputes tribunal shall be extended with the following terms of reference, namely : -

HON. CHAIRPERSON : Now, Shri A.Sampath. Please start now.

SHRI B. VINOD KUMAR : Sir, I will conclude within a minute.

The hon. Home Minister is here. He has to take note of it. Sir, the Act clearly specifies this...(Interruptions). It is very important. Sir, tomorrow people of Andhra Pradesh and Telangana should not fight on the Krishna water. I am giving very important information to the hon. Minister.

With regard to this issue, the clause specifies that the Krishna Water Disputes Tribunal shall be extended for some time....(Interruptions) Please allow me for a minute. I will conclude my speech.

Sir, we have made an application under Section 3 of the Inter-State River Water Disputes Act. Till today, the Government is not disposing it off. Otherwise, there will be litigation between these two states. What I would like to request is that there should not be any dispute between the two States.

Sir, we can choose friends but not neighbours. Sir, we have to live together till the sun and the moon are in the Universe. We should not fight in the coming

days. That is the reason why, I am requesting the Law Minister as well as the Home Minister to see that the petition filed under Section 3 which is before the Government is disposed off so that the Krishna Water Disputes Tribunal will also hear all the water disputes....(Interruptions).

With these words, I would like to say that the hon. Home Minister should not do all these things and come with a comprehensive legislation at the earliest.

DR. A. SAMPATH (ATTINGAL): Hon. Chairman, Sir, I would like to express my sincere thanks to you for allowing me to participate in the discussion on the Andhra Pradesh Reorganization (Amendment) Bill, 2015.

I am not going into the depth of the politics. I hope, there would not be any opposition on the voice I am representing here. My learned friends both from the present day Andhra Pradesh as well as from the present day Telangana, have raised certain very important issues that their people now face.

As you know, my party – Communist party of India (Marxist), CPI (M), has taken a stand. We have been criticized by various corners and quarters. Anyway two States have come into being. When a new State is being born, aspirations of the people and their drive for more vibrancy are quite natural. As my learned friends from both these States have just now pointed out, the promises showered by the Government of India – during the time of the UPA-II as well as the present day Government of the NDA – should not remain as mere words. They should be converted into deeds.

Sir, it is not just like trickling down. There should be a comprehensive scheme. I would not take much time though you have given more time to my friends when they begged for some more time while speaking. We are doing some piecemeal legislation. This is an Amendment Bill. What happened to the Andhra Pradesh Reorganization Act? About this Bill, the hon. Minister *Adarnia* Shri Venkaiah Naidu had stated some hours before that there were certain defects when it was drafted. That is why even after the Bill became an Act, we are now discussing it to fill up the lacuna or to correct those defects. To rectify those defects, this Bill has been brought about.

Mr. Chairman, Sir, it has been suggested by many hon. Members -- I hope including you and some of your colleagues, who preside over the Chair of this august House -- that the parent Bills should go to the concerned Standing Committees. Unless and until the Standing Committees are satisfied after taking the evidence and holding discussions with various stakeholders, those Bills should not be presented in the House. It is just like you are taking a cake straight from the oven across the counter. Such type of business is not at all healthy for a Parliamentary system.

Sir, my learned friends, those who have already participated, have put-forth certain suggestions regarding finance, legislation, judiciary, water sharing, administration, etc. As you also know, I am coming from the State of Kerala and the State Capital of Kerala does not have a High Court Bench even now. We are crying; we are begging; we are knocking at the door of the Law Minister as well as at the door of the Chief Justice of the High Court. When we discuss this matter with the hon. Law Minister, he advises us to have a discussion with the Chief Justice of the High Court. When we go and meet the Chief Justice of the High Court, the Judiciary would say that it is a matter to be decided by the Government of India. But the State Capital of Kerala does not have a High Court Bench. Why is the Judiciary centralized? Why is the Judiciary still hesitant to hold the Supreme Court Benches outside Delhi? There are Constitutional provisions to have the Benches of the Supreme Court outside Delhi. Why can we not have a Supreme Court Bench at Hyderabad? My humble suggestion is that let it be either at Bangalore or Hyderabad or Kolkata or Mumbai. Why is the Judiciary still here? Why do they still hold on the colonial baggage?

Sir, while I may be permitted to pay tributes to the Freedom Fighters of the present day Telangana and the present day Andhra Pradesh, I would like to bow my head before them.

I would also like to bow my head before Doddi Komaraiah. He fought nizams and there are people who suffered a lot from the razakars of the

erstwhile nizam. People demanded to be inside the Indian Government (Union of India). In Kerala also, such struggles have happened in Punnappra Vayalar. When the actual rulers wanted to have independent nations inside the union of India, people demanded that they want to join with India and now it will be a pity if we see their successors if they fight each other.

So, my humble request to the Government of India is that just because of political reasons, do not try to divide the people and do not try to create animosity between the States. What happened to the State of Andhra Pradesh? Once it was a revenue surplus state. I think I am correct. Once the State of Andhra was a revenue surplus state, now, the State of Andhra Pradesh and State of Telangana have become revenue deficit States. Now, they have to beg before the Government of India. While we discuss about the sharing of the finance, my learned friend Kavita Ji was making a request to the hon. Finance Minister in regard to sharing of spectrum and the sharing of proceeds from the disinvestment. Anyway, I am not in favour of disinvestment of PSUs. Now, what we see is that we have entered into a new type of colonialism, a new type of political colonialism and in that colonialism, all the judicial powers stranded at a particular level, at a particular place all the administrative powers, all the financial powers, all the executive powers and even the snatching away of the legislative powers is also happening.

That is why, today itself, the hon. Deputy Speaker himself has stated in the House that due to the 14th Finance Commission, the State of Tamil Nadu is going to suffer. So, my humble submission is that we should have a comprehensive strategy in regard to the development of all the States. If we are speaking about the cooperative federalism, it should be coming from the heart some people say the heart and the brain, they will not go together. But unless and until the heart and the brain go together, how can we live, how can we walk, how can we talk and how can we co-exist together Sir?

In regard to the Polavaram project, they have stated very important issues from both the sides. The Polavaram project is in one State. At the same time, some of the MLAs elected from that place belong to the other State.

□ SHRI GUTHA SUKHENDER REDDY (NALGONDA): Thank you Chairman Sir for giving me this opportunity to speak on Andhra Pradesh Re-Organisation (Amendment) Bill. I would like to thank Smt. Sonia Gandhi ji for fulfilling 60 years of struggle for separate Telangana state. I also support our leader Smt. Sonia Gandhi ji's demand that all provisions mentioned in the Andhra Pradesh Re-Organisation Bill may be fulfilled to ensure welfare of Andhra Pradesh. Even after 9 months of bifurcation of Andhra Pradesh important decisions could not be arrived at regarding some provisions of the bill. High Court is yet to be divided. In last 3 months, lawyers are resorting to strikes and are boycotting courts. I am coming to that point as well. You may kindly check the records regarding what I spoke. Hon'ble Minister stated that soon they are going to set up High Court in Telangana, but for the last 9 months they are giving the same reply.

I request the Government that in few months, High Courts should be made functional in these two states. Today, we are not opposing increase in number of MLAs, but as per Andhra Pradesh Re-Organisation Bill, Telangana Assembly should have 153 MLAs and for Andhra Pradesh Assembly there should be 225 MLAs from 175. Accordingly, Article 171 may be amended at the earliest to effect this legislation. Leaders from Andhra Pradesh and Telangana do share a cup of tea in Central Hall, but when it comes to issues like power sharing, I don't see such camaraderie. People of Telangana are strongly opposing Andhra Pradesh Government's cancellation of PPAs and depriving Telangana it's share of power. I would like to request that as per Andhra Pradesh Re-Organisation bill, Telangana should be given it's share of power. Similarly, for sharing and using waters of Krishna and Godavari, Union Government constituted Krishna Water Board. I request the Government to provide terms of reference and delegate powers and to the Krishna Water Board to exercise it's authority. It is painful to know that last month there was some tensions and uneasiness between police of two states at Nagarjuna Sagar Dam in my constituency. Immediately, Central Government should delegate powers to Krishna Water Board, so that these issues and disputes do not lead to a water war between two states. It is the responsibility of the Central Government to ensure that such things do not happen.

We don't oppose Polavaram project. But we are concerned about 7 mandals that were transferred to Andhra Pradesh. We have our sincere concerns for tribals who are living in these mandals, with the sense of apprehensions, fear and anxiety. They should be offered all basis facilities. They wish to stay in Telangana. Employees would like to live in Telangana as they believe that they can get all facilities in Telangana state. It was said that Telangana Bill was brought in dark. I would like to remind that these 7 mandals were also snatched from Telangana in dark. Those 7 mandals should be returned back to Telangana. Otherwise they will have to face difficulties. This is a problem relating to tribals, their livelihood. They are in pain, they are in hunger.

When there are tears in the eyes of tribals, when they are living in fear and pain, you cannot get water in Polavaram. You should think about the interests and safety of those tribals who may get submerged due to Polavaram project. Similarly, as per Andhra Pradesh Re-Organisation Bill, Government organisations and institutions should be shared and disputes, if any should be resolved amicably. There should be peaceful atmosphere in two states. They should bring in comprehensive bill to address all these issues. With these words, I thank you for giving me this opportunity. Jai Hind, Jai Congress. Jai Sonia Gandhi.

DR. KAMBHAMPATI HARIBABU (VISAKHAPATNAM): Sir, I rise to support the Andhra Pradesh Re-organisation (Amendment) Bill, 2015 which provides the provision to enhance the number of seats in Andhra Pradesh Legislative Council from 50 to 58. The Constitution provides that the maximum number of seats to be given is one-third of the total number of seats in the Legislative Assembly of that State and minimum is prescribed

to be 40. I am very happy to note that the hon. Home Minister has brought this amendment Bill to increase the number of seats in the Council from 50 to 58.

Sir, all these things have occurred because of the hasty decision of the Congress by not going through in detail while preparing the Bill. Some issues are within the Bill and some issues are outside the Bill in the form of the Prime Minister's assurance. The Congress Party leader has categorically pleaded for the benefits to be given to the State of Andhra Pradesh – I am very happy on that. But, the same leader, while speaking on the Budget, opposed the industrial incentives given to the State of Andhra Pradesh in the name of right of capital and also in the name of inequality among the States. This is the double standard.

The hon. President of the Congress Party pleaded for speedy execution of the Polavaram Project. The then Prime Minister, Dr. Manmohan Singh promised on the floor of the House that all obstacles in the course of construction of Polavaram Project will be removed and an Ordinance will be brought. The assurance given by the then hon. Prime Minister, Dr. Manmohan Singh is being opposed by the Congress Party's MP Shri Sukender Reddy.

SHRI GUTHA SUKENDER REDDY : I have not opposed it. We support the issue of adivasis and tribes...(*Interruptions*) We support it. ...(*Interruptions*)

HON. CHAIRPERSON : Please address the Chair. No mutual discussion, please.

...(*Interruptions*)

DR. KAMBHAMPATI HARIBABU : We support the rehabilitation and relief measures taken for the *adivasis*, who are going to be displaced. We fully support the R&R package for the tribal people who are going to lose their lands. It should be taken up.

My friends from TRS were saying that seven mandals were taken away by Andhra Pradesh. The TRS is pleading from the beginning - we are not asking for a new State - because Telangana had been merged into Andhra Pradesh in 1956. Whatever area had been merged into Andhra Pradesh, we are simply asking for its demerger. I am asking my friends where these seven mandals were in 1956. Were these in Telangana or Andhra Pradesh? It is Bhadrachalam Division which is in East Godavari district, which is a part of Andhra Pradesh. So, we have not taken away seven mandals from Telangana. Whatever the TRS has demanded ...(*Interruptions*) Whatever area was merged into Andhra Pradesh in 1956, they have to ask for inclusion of only that part in Telangana and they cannot claim the area and districts which were there in Andhra Pradesh prior to 1956. That cannot be claimed by Telangana.

Sir, I am calling the preparation of Andhra Pradesh Reorganisation Act, 2014 a hasty decision of the Congress. The Congress claims that they have given the States of Andhra Pradesh and Telangana. They follow double standards in every respect. The very double standards practised by the Congress has led to the result that has come in 2014 general elections. I would like to give it as a topic for research to political researchers. They may examine the democracies all over the world, in any other country. Here is a party which was in power for ten years consecutively, contested the next election and did not get even a single seat in the Assembly and Parliament. Can you see this type of democratic phenomena anywhere else in the world? This is a topic of research for the political pundits to ponder over as to how this type of a situation can happen. ...(*Interruptions*)

I am not saying up and down. They can win or lose. I am trying to emphasise that a party, in power for ten years, in the immediate next election is not able to save even deposits of its candidates. I do not find it to be an ordinary situation. It is an unprecedented and extraordinary political development that has occurred in Andhra Pradesh. I think, even now the Congress Party can introspect as to what wrong they have done and what mistake they have committed.

Sir, in Andhra Pradesh Reorganisation Act, so many assurances were given for the people of Andhra Pradesh, whether it is revenue deficit, lack of educational institutions or the issues related to river water, industrial development, backward area development, Railway Zone, Polavaram Project, industrial incentives etc. I am very happy that the NDA Government led by the hon. Prime Minister, Shri Narendra Modi, has initiated action on every assurance given in the Andhra Pradesh Reorganisation Act, 2014 and also on the assurances given by the then Prime Minister, Dr. Manmohan Singh, on the floor of the Rajya Sabha. I hope that our hon. Prime Minister will pay much interest to the assurances given in the Andhra Pradesh Reorganisation Act. Definitely, the people of Andhra Pradesh are very confident and assured that Shri Narendra Modi will take care of the people of Andhra Pradesh and the Andhra Pradesh State.

Lastly, I would request the hon. Home Minister to consider increasing the number of seats in the Assemblies of Andhra Pradesh and Telangana. If a Constitution Amendment is required for it, I would request him to take it up and see that the Legislative Assemblies of the States of Andhra Pradesh and Telangana get an increased number of seats, as promised in the Act. Thank You

HON. CHAIRPERSON : Prof. Saugata Roy, do you want to say something?

PROF. SAUGATA ROY (DUM DUM): Sir, I want to raise a point for personal explanation, with your permission.

Sir, all the Opposition Parties are supposed to go on a march at 5 o'clock from Parliament House to Rashtrapati Bhawan. Now, we have received a letter at our Party Office a letter from Mr. Jatin Narwal, IPS, Deputy-Commissioner of Police, Delhi where he has said that : "In this regard, it is informed that prohibitory orders under Section 144 CrPC are in promulgation in the areas surrounding the Parliament House. In view of the above, it is informed that any foot-march in the form of a procession will be in violation of the prohibitory orders as no permission has been taken. It is, therefore, requested that the hon. Members of Parliament may be advised not to proceed to Rashtrapati Bhawan in procession." This is a direct attack on our democratic rights...(*Interruptions*) It is an attack on our privilege. ...(*Interruptions*)

HON. CHAIRPERSON: What is its relevance in this House?

...(Interruptions)

PROF. SAUGATA ROY : This policeman has been doing this. ...(Interruptions)

HON. CHAIRPERSON: It is an Administrative Order, and the House has got nothing to do with it.

...(Interruptions)

PROF. SAUGATA ROY : No, Sir. Can they give this order? It is a democratic right. ...(Interruptions)

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): It is a democratic right. ...(Interruptions)

SHRI KIREN RIJJU : There is a rule prevalent everywhere, but have they been stopped. Have you received the information that they have been stopped? ...(Interruptions)

PROF. SAUGATA ROY : No, it has not started yet. ...(Interruptions) He is threatening us that he will arrest us. ...(Interruptions)

HON. CHAIRPERSON: Now, I am going to call out the name of the next speaker to speak on the discussion.

...(Interruptions)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, because he has raised an issue, in a democracy also there will be regulations. Simply because we are a democracy, we cannot go anywhere we like. The Members of Parliament are hon. Members, and they are representatives of the people. ...(Interruptions)

PROF. SAUGATA ROY : Can we not walk? ...(Interruptions)

SHRI M. VENKAIAH NAIDU : Please, Sir. Suagataji, at this age also you are in the same â€¦! ...(Interruptions) He used to be one of the most dynamic Legislators in West Bengal during my younger days in the Congress Party, which was fighting against the Communists at that time. He was one of the aggressive Members and also articulate. I have admiration for him on that count though I differ with his Party on issues.

My point is that Members of Parliament, even if they are Members of Parliament, they need to inform the concerned authorities and then take permission so that there is no problem to public order. This is the situation. As far as the present information, which he is giving about the issue of MPs are stopped there, the Minister is very much here and he will be taking note of it and what should be done he will be talking to the ...(Interruptions) The local Police have been advised not to stop the Members of Parliament.

PROF. SAUGATA ROY : You clarify that now there will be no stopping. ...(Interruptions)

SHRI M. VENKAIAH NAIDU : If necessary, he will clarify also. ...(Interruptions)

PROF. SAUGATA ROY : Please clarify this.

SHRI M. VENKAIAH NAIDU : The Parliamentary Affairs Minister is telling you, that you will not be stopped. Please go. ...(Interruptions)

PROF. SAUGATA ROY : But how can such an order be issued? ...(Interruptions)

SHRI M. VENKAIAH NAIDU : Sir, it is the duty of the officers to remind the people about the law. You are so experienced. ...(Interruptions)

PROF. SAUGATA ROY : I think that it is a bad conspiracy by policemen against the NDA Government. ...(Interruptions)

SHRI M. VENKAIAH NAIDU : There is no conspiracy. You do not worry on that, and we are capable of taking care. ...(Interruptions)

HON. CHAIRPERSON: Now, Shri P. V. Midhun Reddy.

...(Interruptions)

DR. A. SAMPATH : Sir, please allow me to speak too on this issue. ...(Interruptions)

HON. CHAIRPERSON: No, that issue is over now. Please let him speak.

...(Interruptions)

DR. A. SAMPATH : Sir, with your permission, I would like to say something on this issue. ...(Interruptions)

HON. CHAIRPERSON: No, he has already spoken about it, and the Minister has intervened. Now, it will not go on record whatever you are saying. Let him speak.

...(Interruptions)â€¦! □

HON. CHAIRPERSON: You have already spoken.

...(Interruptions)

HON. CHAIRPERSON: The issue stands settled now. The Minister has intervened and he has informed all of you about it.

...(Interruptions)

HON. CHAIRPERSON: No, it will not go on record.

...(Interruptions)â€™ *

HON. CHAIRPERSON: Whatever Mr. Reddy says will go on record, and nothing else will go on record.

...(Interruptions)â€™ *

HON. CHAIRPERSON: Please let him speak.

...(Interruptions)

HON. CHAIRPERSON: You have raised your objections. The Minister has intervened. Now, let the hon. Members speak.

...(Interruptions)

SHRI P.V. MIDHUN REDDY (RAJAMPET): Sir, thank you. We, from the YSR Congress Party, welcome this Amendment for increase of number of MLC seats from 50 to 58.

Sir, the mere number of MLC seats is not going to change the fortune of the State of Andhra Pradesh. In Andhra Pradesh, there is huge financial crisis in the residual State. I do not think that even the new MLCs, who are going to be elected, will have any Constituency Development Fund as last year we did not have any Constituency Development Fund in our State.

According to Section 94 (1) of the AP Reorganization Act, 2014, it states that the Central Government shall take appropriate fiscal measures including offer of tax incentives to the successive State to promote industries and economic growth in both States. Though the Finance Minister had announced some incentives for Andhra Pradesh, yet it is not enough. We would request the Central Government to accord special status to the State of Andhra Pradesh on the lines of Uttarakhand and Himachal Pradesh.

16.56 hrs (Hon. Deputy-Speaker *in the Chair*)

We cannot compare Andhra Pradesh with other States. We cannot say that because other States are objecting, we cannot give special status. We, the residual State, from day one, are having huge revenue deficit and we are in lot of financial problems. We are unable to understand if this Reorganization Act is optional or it is binding on the Government because nothing has happened for the past nine months when the new Government has come into power.

We appreciate the statement made by the Minister earlier that they are committed for all the promises to be fulfilled. But all these commitments will have a value and meaning only if a fixed time-frame is given for each commitment. Without a proper time-frame and commitment, these commitments will not have any value.

The other promise given on the floor of the House was providing funds for the Capital. Nothing has been done in this Budget. There has nothing been mentioned about the Special Development packages to the backward districts of Rayalaseema and North coastal Andhra which are under severe drought. Earlier it was mentioned that they will be given a package on the lines of Bundelkhand. But nothing has been done so far. And not much has been done for bridging the gap for revenue shortfall last year. Though much has been told about the new institutions coming up on the lines of AIIMS and IIMs, yet no foundation stone has been laid for both the institutions. Though a new Railway zone was promised, yet nothing has been done. It does not have any financial implications. There is no announcement about the rapid-rail connectivity between new Capital of Andhra Pradesh and Telangana. There is no announcement about the other projects in the Railway Budget which were promised earlier. The steel factory was promised in YSR Kadapa District which is a backward Rayalaseema region. But there is no mention of it. We hope that a proper commitment would be given in this regard as it will provide a lot of employment to our people.

We are unable to understand the commitments because the Government should do 'Walk the Talk' for the commitment that they are making. Polavaram is a national project and it costs more than Rs.10,000 crore to build it. So far, only Rs.100 crore has been allotted in the Budget. If this is the state of affairs, it will take another fifty years for the completion of Polavaram Project. It will not serve any purpose for the people of our State.

Time and again, our leader Shri YS Jaganmohan Reddy garu had met the Prime Minister. He has met the hon. Finance Minister. He has met the Home Minister and requested several times to sort out the issues between both the States. As we all know, the division of the State was not carried out in a proper manner. Most of the issues were not addressed properly. I would cite an example which happened recently. There is a recent water dispute in this Krishna water basin. The police of both the States came to blows. It is very shameful that such incidents are happening. We and our leader Shri YS Jaganmohan Reddy, request the Government to take immediate action and do justice to our people. They should sort out all the issues between the two States. We want to live in peace and harmony. We want our brothers to be peaceful.

In the end, I would conclude saying that we wish that a clear time-frame is given for all these promises, otherwise they will just be some political promises and they will not carry any meaning. Thank you very much.

17.00 hrs

DR.K. KAMARAJ (KALLAKURICHI): Hon. Deputy-Speaker, Sir, the now residual State of Andhra Pradesh was once a part of Madras Presidency and we continue to have strong cultural relations with it. The region under the erstwhile Hyderabad Nizam now constitutes the major part of Telangana. The erstwhile State of Andhra Pradesh was reorganized into the two States of Andhra Pradesh and Telangana. In spite of the division of the State and the differences they had between them before the reorganization, they have now come to a good understanding, are now willing to work together, and have consented to share the river waters between them. I appreciate and congratulate the new States of Andhra Pradesh and Telangana for this and wish they would continue to coexist with a spirit of collaborative federalism.

The Andhra Pradesh Reorganisation (Amendment) Bill, 2015 seeks the permission of the House to increase the number of Legislative Council Members from 50 to 58 according to the strength of the Legislative Assembly. The All India Anna Dravida Munnetra Kazhagam under the able leadership of people's Chief Minister Amma fully supports this increasing of Legislative Council Members from 50 to 58 according to the strength in the Legislative Assembly. Thank you.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI): Mr. Deputy-Speaker, Sir, I rise to support this Andhra Pradesh Reorganisation (Amendment) Bill, 2015 and I would request you to give me more time to speak as I am a real victim of the bifurcation of the erstwhile State of Andhra Pradesh.

Sir, I think it would be the first time that this has happened in such a way not only in the country but in the entire world. Formation of Telangana State may be a genuine request but the time and manner in which the UPA Government divided the State was very unscientific and there are no words to speak about it. Even inside the Parliament many Andhra Members were beaten literally. There was no power. That was a black day. My friend Mr. Narayana was beaten. He suffered from a heart attack on that day. He had to go to Mumbai and a bypass surgery had to be done on him.

We read in the books that British used to do things in this manner. But after Independence and in a democratic country like ours, a party like Congress party and the UPA did it. Somebody said that Telugu Desam party gave its consent to the division. Yes, our hon. Chief Minister Chandrababu Naidu kept saying right from the beginning that equal justice should be done for the two States. He said both eyes are equally important for a man. People used to laugh at that time. What is equal justice, we cannot understand. Now we are facing the music.

This division was done by the UPA, by the Congress party, just for political gains. The undivided State of Andhra Pradesh had 42 Lok Sabha seats. Andhra Pradesh was one of the biggest States then after Tamil Nadu. Congress party came to power two times in the past because of Andhra Pradesh. And they have given a very good gift to us for that! They have divided our State ruthlessly and in a very undemocratic way. At that time they kept quiet about granting special category status. They did not make a mention of it in the Bill. Now Madam Gandhiji is speaking about it. What happened at that time?

Coming to the present Amendment, anyone can easily calculate what is one-third of 175. They calculated it as 50. Now we are here correcting it from 50 to 58. If you speak like this, there are many mistakes. The TRS party and the Congress party in alliance contested in the 2004 elections.

They did not give Telangana State in 2009 when there was alliance between TRS and Congress. In the State of Andhra Pradesh ...(*Interruptions*)

HON. DEPUTY SPEAKER: You tell your problem. Do not go into history.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) : In 2009, both at the Centre and in Andhra Pradesh, the Congress Government was there. Still they did not give Telangana State. Just before the election, in a very urgent manner they divided the State without understanding the consequences, just for mileage, just to get some seats in Telangana. I convey my sincere thanks to people of Telangana also because they have given a very good lesson to the Congress Party in Telangana. In Andhra Pradesh, they lost the deposits. In Assembly and in Parliament, there is no single representation of Congress Party. At that time, both UPA and NDA agreed to bifurcate the State. In 9 months, the Congress is asking, what has the alliance of NDA-TDP done? First of all, I will say that Andhra Pradesh is supplying 24 x 7 power because of the initiative taken by hon. Prime Minister Shri Narendra Modi. Speaking of Polavaram project, it is the lifeline for the people of Andhra Pradesh. It has been a dream for the people of both the States. It is a national project. Since independence, Polavaram project was our request. Our hon. Prime Minister Shri Narendra Modi has taken initiative to remove the hurdles for completion of Polavaram project. For 9 months, the NDA Government at the Centre and the TDP Government in the State have been doing a lot of work. But the people from Congress Party are on hunger strike since one week in our State. I request all the political parties not to play any further games with our residual Andhra Pradesh because our people are deeply hurt. There is no patience and tolerance for our residual Andhra Pradesh. We need a lot of justice. It is our right. We are Indians. Somehow, since the beginning, we have been neglected and our matter has not been represented. I once again request all the political parties not to play games with the people of Andhra Pradesh and I seek justice for the people of Andhra Pradesh.

DR. BOORA NARSAIAH GOUD (BHONGIR): Hon. Deputy Speaker Sir, I thank you for giving me this opportunity to speak on the Andhra Pradesh Reorganisation (Amendment) Bill, 2015. I will not take much time. Fortunately, our respected leader Shri Venkaiah Naidu is there and the Minister of State in the Ministry of Home Affairs Shri Kiren Rijiju is also here. Today, the Bill has come up because the UPA Government in 2014 had not treated the Bill the way it should have been treated. It is like seeking second opinion when a doctor does not treat his patient well.

Shri Venkaiah Naidu is like a specialized doctor; he is a well respected man in both the States. In this Bill, there are a lot of deficiencies because of which the brothers on either side of the State have some difference. There is some lack of clarity in the Bill, like in the 9th and 10th Schedule over

power sharing and water sharing. We do not want to fight. Luckily we are not fighting at all in our respective States. What we expect is a comprehensive Bill. First, the rectification was done through the ordinances for transfer of the Mandals. After that, this Bill has come. We expected Shri Venkaiah Naidu to say that they would consult both States and bring a comprehensive Bill so that all the defects in the A.P. Reorganisation Bill would be once and for all settled. Therefore, we request him to once and for all settle the problems and all the defects.

The implementation of Article 3 is solely the responsibility of the Central Government. They are the big brothers. At the time of formation of the Telangana State, our Chief Minister Shri K. Chandrasekhar Rao said, '*Enugu vellindi, thoka chikkindi*', which means हाथी निकल गया और पूंछ अटक गया। My request to both the hon. Home Minister and to Shri Venkaiah Naidu on the floor of this House is to kindly consult both Chief Ministers and MPs from both States so that once and for all without any trace of further defect a Bill can come.

I want to make one statement before I conclude. There is a provision in the Bill to increase the number of Assembly seats in Telangana from 119 to 153 and also in Andhra Pradesh from 175 to 225. The Election Commission had sent a letter to the Home Ministry for clarification. The reply they got is surprising. They have said that the A.P. Reorganisation Bill is futuristic. It is therefore in the future that it will be done as and when the entire country is taken up. If that is the case, why was it taken up? How can you fix that the people of Telangana and people of Andhra Pradesh would produce only this much population and only this number of seats are required. This means, the Home Ministry's officials have not properly applied their minds while giving the reply to the Election Commission.

My request on the floor of the House to the Government is this. Kindly bring out a comprehensive Bill without any defect.

Thank you very much.

SHRI M. VENKAIAH NAIDU: Deputy-Speaker, Sir, I would like to respond because the hon. Member has taken my name. ...(*Interruptions*) I agree with the hon. Member. The Government would have been very happy to bring a comprehensive Bill addressing all the issues, defects, deficiencies and shortcomings in the Bill but that will take a long time, though I do not want to use the word 'years' because I have been experiencing what he said. I was also of the same opinion that once and for all the issues should be closed. The Chief Ministers of both the States, Shri Chandrababu Naidu and Shri Chandrasekhar Rao met once or twice. They were also discussing matters. The tensions are now getting reduced. The other issues where there are differences can also be sorted out with the intervention of the Centre but it is easier said than done.

As rightly said by hon. Member Shri Narasaiah Goud, with regard to certain issues, there is no dispute. Telangana has no dispute with regard to increasing the number of seats; Andhra Pradesh has no dispute. The various Ministries and Departments have to study and come out with a proposal. You know how our legislation is made. It is not that if Venkaiah Naidu wants he can bring in a Bill. It takes time because of certain procedures. It has all arisen because of lack of application of mind, proper study, and understanding. That was done earlier. There is no meaning in blaming them. Now it is over. It is because of that only that these complications have arisen.

I can assure the hon. Member that the Government of India is serious. I have had discussions with the Home Minister two or three times to see that these remaining issues, as I said in the afternoon. About Rajya Sabha seat allocations and with regard to increasing the number in both Assemblies, that is another issue. With regard to institutions, educational opportunities, and with regard to what has

been promised that may not require legislative sanction, action on all these things will be addressed by the Government in due course of time. I am happy that Members have said that they have no problem with regard to this. When it comes to asking for a comprehensive Bill also, there is nothing wrong. That will take time. The Government will move step by step because it requires clarity.

I just wanted to say this for your information.

□ SHRI N. KRISTAPPA (HINDUPUR): Sir, I thank Deputy Speaker Sir for giving me this opportunity to speak on this bill. Sir, this amendment is meant to increase number of MLCs in the Legislative Council. This amendment could have been avoided, had we discussed each and every point minutely. We could have discussed issues pertaining to Telangana and Andhra Pradesh, at that point of time. It is unprecedented in the history of Parliament what has happened in 15th Lok Sabha. We were in opposition and MPs from opposition and treasury benches were suspended to get this bill passed. Parliament was locked to get this bill passed and we faced so many problems. By bringing this bill, great injustice was done to us. As a result of bifurcation, we have new problems in both states. Who is responsible for these problems? Mr. Sukhender Reddy was thanking Smt. Sonia Gandhi. That's ok, but at that point of time we pleaded her to listen to our views and requested her not to bifurcate our state. If there is a need for bifurcation, we asked her to convene a meeting of leaders and intellectuals from both regions, but there was not even a discussion that was allowed. Members who demanded discussion were suspended. It was unfortunate. Now, we do not have a capital city. We don't have tables or chairs to sit. Ministers don't have offices to sit. Secretaries don't have offices to function. These are the situations that are prevailing in our state, Chairman sir.

There are even more problems in our state. There was an assurance that for ten years there will be no problems. But now, to enter Telangana, we are being asked to pay entry tax. We don't understand where we are living. Please understand the situations in which people of our state are living. UPA Government claimed that there are many provisions in the bill. At that point of time BJP was in opposition, now they are in power under the leadership of Shri Narendra Modi. We are hopeful of justice. People of Andhra Pradesh are waiting for special status, so that their problems and issues can be resolved. The state is battling with disasters like drought and Hudhud cyclone, and by according special status, it will definitely help us bind over such calamities. Hon'ble Minister Venkaiah Naidu said that it will take some time and they will definitely look after issues pertaining to Andhra Pradesh. We are hopeful and patient that this Government would do justice to our state. They should not waste more time and I request

them to meet the expectations and aspirations of people of Andhra Pradesh. Sir, one more minute. We are hopeful of justice. At that time, this bill was brought in hurry to derive political mileage. But now, they lost deposits and could not even get the status of opposition party. And this party promised Chief Minister's post for SCs, but they also cheated them.

□ SHRI P.SRINIVASULU REDDY (KHAMMAM): After 60 years of struggle and sacrifices by many leaders and intellectuals, Telangana state was formed by Central Government in 2014. I thank all parties for supporting the cause. After formation of Telangana state, as per provisions of the Andhra Pradesh Re-Organisation Bill like setting up of Tribal university, Horticulture university, 4000 MW power plants and Steel Plant in my district Khammam. None of them could be initiated till now. I met Shri Venkaiah Naidu on couple of occasions regarding this matter. They presented a 10 month budget for the year 2014-15 and now they come up with a full fledged budget for the year 2015-16, but none of the provisions in the bill were incorporated. While bifurcating Andhra Pradesh, there is a need for clarity in border issues and water issues. Central Government should intervene and resolve these issues. Hon'ble Venkaiah Naidu said that 7 mandals were transferred to Andhra Pradesh for Polavaram project. I thank him for that. But around 1,90,304 tribals are living in those 7 mandals consisting of 324 revenue villages. 2 mandals are partially in Andhra Pradesh and they are facing serious problems. As Hon'ble member Vinod Kumar mentioned that Telangana Government is still providing electricity to these mandals. One week ago, there was a notification for teachers' recruitment in Andhra Pradesh and around 1100 candidates were eligible from these seven mandals but they are being treated as non-locals by Andhra Pradesh Government and not considering them eligible. This is just one example. The life of these 1,90,304 tribals is uncertain and they are wondering whether they are living in India. 2 mandals out of seven mandals, are in my constituency and remaining 5 mandals are in my friend Naik's

constituency. It is the responsibility of the Central Government to protect the interests of tribals in these 7 mandals and it should sit with two State Governments to resolve this issue. MPTCs and ZPTCs in these two mandals are yet to sworn in as respective members. MPPs are yet to be constituted. Khammam district is the biggest victim of bifurcation. This should be treated as a special region and it should be protected.

PROF. A.S.R. NAIK (MAHABUBABAD): Thank you, Deputy Speaker, Sir, for giving me the opportunity to speak on the Andhra Pradesh Reorganisation (Amendment) Bill, 2015.

Sir, we are not against the increase of the MLCs from 52 to 58 but there are some issues in Telangana, particularly the adivasi issue. Why I am mentioning the adivasi issue because in my parliamentary constituency out of seven MLA segments, six are reserved for the Scheduled Tribes. You can think of the predominant tribal population in my constituency. I am particularly associated with Bhadrachalam Assembly constituency, which falls in my constituency. It is located in my parliamentary constituency. From Bhadrachalam, there are five Mandals which have been shifted to Andhra Pradesh on the pretext of construction of Polavaram project. We are not against the construction of Polavaram project. For the last many years, the *adivasis* are begging the Government to follow whatever Acts have been enacted by Parliament and Commissions formed by it. When you are taking up construction of any industry or project in the Scheduled Area of *adivasis*, why is the Government neglecting these Acts? The important thing is that our hon. President is the custodian. In the case of Polavaram, the *adivasis* are not against it but how can you displace them. Around 1,90,000 *adivasis* are there. They come under the Fifth Schedule Area. They are also protected by the tribal policy. They are also covered under PESA Act. Have you taken the opinion of the tribals of that area? As per PESA Act, if you want to construct any project, you have to take consent of the *adivasis*. But you have taken their land without their consent. You want to construct it against the policies concerning tribals, against the Acts concerning tribals and against their wish and will.

There are four issues. Firstly, the *adivasis* who are located in those seven Mandals which have been shifted, who is there MLA now? Who is representing them? They had voted for me but I have been shifted to Telangana. Now who will represent their issues? The Government cannot take a decision when they have bifurcated and shifted those seven Mandals. Who will take care of them? No MLA is representing them today. They are not represented by any MP. How can I go and talk to the CM of the Andhra Pradesh? They are on the roads and are facing many problems.

Secondly, there are 2000 employees belonging to Telangana. Their properties and families are located in Telangana. Now they are working in these seven Mandals. Yesterday, the Chandrababu Government have appointed some Headmasters in these seven Mandals. They are paying salaries to these Telangana people. They are issuing them warnings saying that if they do not accept the salaries given by us, we will dismiss you. Is it the way? We are facing a very pathetic condition there.

Thirdly, there are four villages. How have they taken this decision? I think only the God knows. Sir, Sri Ramchandra temple is there in Bhadrachalam. Now only this temple is left and the remaining part has been shifted to Andhra Pradesh. Our Telugu people should think about this issue. Bhadrachalam to Venkatapuram, 100 kilometre State highway is passing. In between Bhadrachalam and Dummugudem, four Mandals are located in

Telangana. In between Dummugudem and Bhadrachalam only in one and a half kilometres, there are four Gram Panchayats. The Bhadrachalam temple is located in Bhadrachalam town and the Integrated Tribal Development Agency is located in Bhadrachalam. Properties, buildings and infrastructure worth crores of rupees are located in four Gram Panchayats which were shifted to Andhra Pradesh. But these Gram Panchayats were merged nowhere. Now people of these four Mandals have to come Bhadrachalam for their everyday needs. They have to cross these four Gram Panchayats. Again the inter-State problem will be there and tax problem will be there. These are some of the important issues.

□* Some friends mentioned about problems in Telangana and Andhra region. Sir, we don't have any problems. We never lived with Andhra People, there was 'Gentlemen's Agreement' which was violated by them. Our students and leaders sacrificed their lives for 'Telangana'.

God was kind to us and Telangana was created. With the help of all parties here, Telangana was formed. It was not because of some one's mercy that we got Telangana. We don't have any problems with Andhra region, nor do they have any problems with us. We are like brothers and will live like brothers. We are only concerned about 'Adivasis' welfare. Friends from other side are complaining that bifurcation was not proper and unscientific. Let us know what you want? And we can fight together for common good. But don't make Telangana a issue unnecessarily.*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Hon. Deputy-Speaker, I extend my gratefulness to all the hon. Members who have participated in this important and very limited amendment Bill, namely, the Reorganisation of Andhra Pradesh (Amendment) Bill, 2015. I am thankful that my senior colleague Shri Venkaiah Naidu also intervened and most of the issues pertaining to both the States have been mentioned. During the course of the discussion the hon. Members have mentioned so many issues. I would like to mention to all the hon. Members that each question, or clarification they have raised and the demands they have made, some of them have partly been answered by Shri Venkaiah ji. In addition, I would like to inform the hon. Members that we are in the process of bringing a more comprehensive Bill in the future. Since we are already in the process of that I would not like to dwell at length on the issues that have been raised by the hon. Members during the course of the discussion on the Bill.

I would, however, like to reply to some of the points that have been raised. An issue, regarding increasing the number of MPs and MLAs, were raised but I cannot elaborately explain it at this moment. But I would like to point out an anomaly. There was a proposal to raise the number of MLAs in the Assemblies both in Telangana and Andhra Pradesh. There is a provision for this in the Act. But according to article 170 of the Constitution it has been frozen till 2026. There is a proviso in the Act. There is an enabling provision. According to that it cannot extend beyond three years. This should have been seen at that time when this Bill was being discussed. But I would like to inform the hon. Member is that since we are working on a comprehensive Bill in consultation with both the State Governments of Andhra Pradesh and Telangana, not much comments are required at this stage.

I would like to respond quickly to some of the points raised by some of the hon. Members. Some of the hon. Members have raised about the commitments made by the Prime Minister at the time of passing of this Bill. We have ensured that the Home Secretary regularly follows up all the projects and the commitments made at that point of time. I have a long list of commitments that were made then. I can discuss and provide information to all the hon. Members. I am sure they are in possession of these documents. But going through all of those commitments would be time consuming. So, without going into the details I would like to ensure that the Home Ministry is following it closely in consultation with both the State Governments and with various Ministries.

The Terms of Reference for the Krishna Water Dispute Tribunal has already been extended for two years with effect from 1st August, 2014. One hon. Member raised this matter. I am sure we will deal with that without leaving any space for future conflict between the two States.

As most of the hon. Members said, it is like two brothers speaking the same language. There is no reason for cause of conflict and Government of India must ensure that we do not create any kind of a rift because of our failure to respond or failure to guide both the State Governments.

We are very mindful of the delicate nature of some issues. There are some issues relating to territorial entities concerned like an hon. Member asked as to who represents the people there. I am assuring the House that this lacuna is being closely followed. I have personally spoken to the Law Minister today itself and urged him that the Law Ministry may clear the files immediately so that we can do away with those anomalies.

Coming to the very limited provisions which I have moved for the consideration of this Amendment Bill, hon. Members have pointed out that I have moved just a small provision. As per article 171 of the Constitution, the strength of the Legislative Council of the State cannot be less than 40 and cannot be more than one-third of the total strength of the Assembly Members of that State. So, we have to work within the ambit of that provision.

Now, one-third of the total strength of Andhra Pradesh Assembly should have been 98 but for some good reason maybe, the united Andhra Pradesh opted for 90 Members of the Legislative Council. Thereby 50 seats were given to Andhra Pradesh and 40 seats were given to Telangana at the time of bifurcation.

As per article 171(2) of the Constitution, I may inform the hon. House that approximately one-third are to be elected by the electorates consisting of local authorities; one-third have to be elected by the Members of the Legislative Assembly; approximately, one-twelfth are to be elected by the electorates consisting of graduates and one-twelfth are to be elected by the electorates consisting of teachers. The remaining is to be nominated by the Governor. That is the composition of the Legislative Council which has been provided.

I have already stated in the Statement of Objects and Reasons of the Bill itself, which I am sure that hon. Members have gone through, that when Andhra Pradesh Reorganisation Act was enacted, 17 seats were allocated to the local authorities and 17 seats were allocated to MLA constituencies. Five seats each were allocated to graduates and teachers; and six seats were to be nominated by the Governor of the State.

Now, according to the Amendment Bill which I have brought forward, the effect will be that these 17 seats to the local authorities will be increased to 20. That means we are increasing the number of seats there. The same will be applicable to the MLA constituencies. The remaining five seats each meant for graduates and teachers will remain the same.

HON. DEPUTY SPEAKER: Mr. Minister, I want to know one point. What is the logic in giving graduates representation? Nowadays, many graduates have come up. Is there any logic in it? It means we are giving two voting rights to them like for electing other bodies and MLCs also. But other graduates are not eligible to vote. When you are amending so many things, you may amend that part also. In the country, why are you distinguishing between educated and non-educated? All should be equal. During those days, the British have done something. Do you want to follow the same thing even today? I do not think there is any logic in it.

The same case is with teachers also. You can nominate any teacher to the Council. You are giving powers only to those teachers. What about doctors and engineers? This is all based on old system which you are still following today. Please think it over.

SHRI KIREN RIJJU: This is a larger issue which can be discussed in the House.

I do not want to go into that now.

HON. DEPUTY-SPEAKER: All are graduates now-a-days. Graduate constituency has become very big.

SHRI KIREN RIJJU: The anomaly was with regard to three seats which will be done away with, with the passing of this Amendment Bill.

There are issues with Telangana also which we are going to deal with in the new Bill, which is at the final stage. We are working out on the issue of raising the seats from 11 to 14 for Telangana so that whatever anomaly is there is removed and both the States are benefited equally. So, we are very closely following all the provisions.

As I have stated in the beginning, I do not want to go into the details. As the hon. Finance Minister has mentioned in his Budget speech, we will abide by all the commitments that the Government has made, including the ones made by the previous Government. We will ensure that all the commitments made are followed and fulfilled as soon as possible.

At the same time, I would like to say that there are certain projects which are long-term projects. I have the complete list of projects with me. I can provide you that separately. Most of the projects are long-term projects which need consultation with various relevant Ministries, which are directly dealing with those projects. We, as a nodal Ministry for the affairs of the States, are coordinating and following it up. We are even speaking personally to the Ministers concerned also. The hon. Prime Minister has already raised concern about the commitments made to both the States. We are going to abide by the commitments that the hon. Prime Minister has made.

With these words, without taking much of the precious time of this House, I commend the Andhra Pradesh Reorganisation (Amendment) Bill, 2015 to this august House for passing. Thank you.

HON. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Andhra Pradesh Reorganisation Act, 2014, be taken into consideration."

The motion was adopted.

HON. DEPUTY-SPEAKER: Now, the House will take up clause-by-clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. DEPUTY-SPEAKER: The Minister may now move that the Bill be passed.

SHRI KIREN RIJJU: I beg to move:

"That the Bill be passed."

HON. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

17.43 hrs.